(2021) 11 SEBI CK 0003

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1280 Of 2021, Appeal No. 560 Of 2021

Rajesh Bhatia And Anr — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 08-11-2021

Acts Referred:

Citation : (2021) 11 SEBI CK 0003

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Saurabh Bachawat, Gauri Sakhardande, Amish Gandhi, Tushar Goradia, Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Harshvardhan Nankani

Judgement

1. The delay in the filing of the reply by the respondent is condoned. The application is allowed.

The reply is taken on record. Three weeks' time is allowed to the appellant to file rejoinder. List this appeal on 21st December, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.